

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.103**  
**IB/412/ND/2024**

**IN THE MATTER OF:**

Real Impact Private Limited	...	Applicant
Versus		
Absolute Legends Sports Private Limited	...	Respondent

**Under Section 9 IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Shubham Dayma  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Shubham Dayma, Learned Counsel for the Applicant is present. Heard. Issue notice to the Respondent returnable by 23.08.2024. Let steps be taken within three days from today and file proof of service and Respondent is directed to file reply within a week's from the date of receipt of copy of the application. List the matter on **23.08.2024**.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**